

(A)

CAT / J / 11

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 759/1996

Samaran Choudhury &amp; Ors. ....Applicant(s)

Versus

Or. No. of Order 801 Respondent(s)

| Sr. No | Date     | Order with Signature   |
|--------|----------|--|
|        | 14.10.96 | <p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S<br/>Registrar</p> <p>1. P.O. for Rs 50/-<br/>f.12.</p> <p>Fee Regd. Pl<br/>14.10.96</p> <p>14.10.96<br/>SO (8)</p> <p>Registration<br/>S</p> <p>Fr Admin. Pl<br/>14.10.96</p> <p>Pl<br/>M. P. 86</p> <p>Bench</p> |

| Serial<br>No. of<br>Order | Date of<br>Order | Order with Signature  |
|---------------------------|------------------|---|
|                           |                  | <p>pay and allowances as are applicable to regular employees for the period they had worked as RTP short duty Telegraphists/Telegraph Assistants and all other consequential benefits legally due to them in accordance with law. There is also a judgment of the Chandigarh Bench of the CAT on the subject. Applicants have made <del>several</del> representations to the Senior Superintendent of post Offices who is impleaded as Respondent No. 4 but the same have not been disposed of as yet. Applicants are directed to make a fresh representation individually before the Respondent No. 2, Chief Postmaster General, Orissa Circle, Bhubaneswar, who is competent authority, within a period of two weeks from today and the said Respondent No. 2 shall dispose of the same within a period of eight weeks from the date of receipt of the representation. The representations shall be disposed of with a reasoned and speaking order. Mr. Ashok Mohanty, Senior Standing Counsel is present and is heard in the matter.</p> <p>Thus, the Original Application is disposed of.</p> <p><i>Charnashashankar</i><br/>Member (Admn.)</p> |